

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD “D” BENCH  
(Conducted Through Virtual Court)  
**Before: Shri Mahavir Prasad, Judicial Member  
And Shri Amarjit Singh, Accountant Member**

**ITA Nos. 1161, 1162 & 1163 /Ahd/2019  
Assessment Year 2013-14 to 2015-16**

Scanpoint Geomatics Ltd. 12, Abhishree Complex, Iscon Ambli Road, Ahmedabad Gujrat-380058 PAN: AADCS0873M (Appellant)	Vs	DCIT, CPC-TDS, Ghaziabad (Respondent)
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**Revenue by: Shri Purshottam Kumar, Sr. D.R.**  
**Assessee by: Withdrawal Application**

Date of hearing : 16-09-2021

Date of pronouncement : 21-09-2021

**आदेश/ORDER**

**PER BENCH:-**

These three appeals filed by the assessee, arise from order of the CIT(A), in proceedings under Income Tax Act, 1961; in short “the Act”.

2. The assessee filed written submission to withdraw the appeals on the ground that he has opted to avail benefits of Vivad se Vishwas Scheme, 2020 and in his submission the assessee has also enclosed the copies form no. -3 issued by the Pr. CIT of Income Tax for approving the application filed by the assessee under the Vivad se Vishwas Scheme, 2020.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. We have considered the submission and application of the assessee for withdrawal of the appeals as his application has been approved under Vivad se Vishwas Scheme, 2020. A reference has been made in sub-section (2) & (3) of section 4 of Direct Tax Vivad se Vishwas Scheme, 2020 for the purpose of withdrawal of appeal. In the light of the provision made in the scheme and after considering the material on record, the aforesaid request for withdrawal of appeals of the assessee to avail the VSV Scheme, 2020 in accordance with law is allowed. However, in case, any issue is remained unresolved under the said scheme, then, the assessee will be at liberty to file the Miscellaneous Application to recall this order to restore the original appeals within the time limit provided in the act.

5. In the result, all the three appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 21-09-2021

**Sd/-**  
**(MAHAVIR PRASAD)**  
**JUDICIAL MEMBER**  
**Ahmedabad : Dated 21/09/2021**

**Sd/-**  
**(AMARJIT SINGH)**  
**ACCOUNTANT MEMBER**

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद